

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**L O K   S A B H A**

**UNSTARRED QUESTION No. 2736**

**TO BE ANSWERED ON WEDNESDAY, THE 10<sup>TH</sup> MARCH, 2020.**

**Uniform Civil Code**

2736. SHRI HEMANT SRIRAM PATIL,  
SHRI OMPRAKASH BHUPALSINH ALIAS PAWAN RAJENIMBALKAR  
AND SHRI RAHUL RAMESH SHEWALE

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has requested the Law Commission to examine various issues relating to Uniform Civil Code and to make recommendations thereon;
- (b) if so, the details thereof along with the action taken/being taken by the Law Commission on such request so far;
- (c) whether Law Commission has submitted its recommendations on Uniform Civil Code to the Government;
- (d) if so, the details thereof and if not, the time by which Law Commission is likely to submit its recommendations to the Government; and
- (e) the steps taken/being taken by the Government to introduce Uniform Civil Code across the country?

**A N S W E R**

**MINISTER OF LAW AND JUSTICE,  
COMMUNICATIONS AND ELECTRONICS & INFORMATION  
TECHNOLOGY**

**(SHRI RAVI SHAKAR PRASAD)**

- (a) Yes, Sir.
- (b) The Law Commission had uploaded a consultation paper on Reform of Family Law on its website for wider discussions.

- (c) No, Sir.
- (d) The matter relating to uniform civil code will be placed before the 22<sup>nd</sup> Law Commission for its consideration. In view of the above, it may not be possible to lay down any rigid time frame in the matter.
- (e) In view of (d) above, does not arise.